

sole occupant, being an acquired allottable house. It is not a mosque and belonged to a private person who became an evacuee.

(b) Does not arise.

(c) Does not arise.

REGISTRATION OF SCHEDULED CASTES BY THE EMPLOYMENT EXCHANGE, DELHI

*16. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that candidates belonging to communities which do not fall in the Schedule of Scheduled Castes for Delhi but are in the Schedule for Scheduled Castes in other States, are not registered by the Employment Exchange, Delhi; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) No.

(b) Does not arise.

ECONOMY EFFECTED IN INDIAN HIGH COMMISSION IN LONDON

*17. SHRI V. PRASAD RAO: Will the PRIME MINISTER be pleased to state:

(a) the amount of reduction in the expenditure of the Indian High Commission in London during the last one year; and

(b) the various heads under which reduction was effected?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). It is not possible to give any indication of the actual reduction in expenditure until the end of the financial year when the final accounts will be made up.

CENTRAL BOARD OF WORKERS' EDUCATION

*18. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state whether the Central Board of Workers' Education, set up by the Ministry of Labour proposes to train groups of workers from various industries?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Yes.

CLOSURE OF AJUDHIA TEXTILE MILLS, DELHI

*27. SHRI V. PRASAD RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have received the findings of the inquiry into the causes of the closure of the Ajudhia Textile Mills, Delhi;

(b) if so, what are the main points of the finding; and

(c) whether Government have taken any decision thereon?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) to (c). The investigation Committee has submitted an interim report which is under Government's consideration. The report of the Committee is a confidential document and it would not be in the public interest to disclose their recommendations. The Mills are likely to restart working this month.

De-jure TRANSFER OF FORMER FRENCH POSSESSIONS IN INDIA

*29. SHRIMATI SEETA YUDHVIR: Will the PRIME MINISTER be pleased to state:

(a) when the *de-jure* transfer of the former French possessions in India is likely to take place; and

(b) the reasons for so much time being taken in their transfer?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). The *de-*

jure transfer of the former French establishments in India will take place as soon as the French Government have ratified the Treaty of Cession. As the House is aware, we have taken up this question with the French Government from time to time, but they have pointed out their preoccupation with their colonial and other problems and have counselled patience.

INDUSTRIAL PANEL FOR PAPER AND PULP INDUSTRY

*30. SHRI BABUBHAI CHINAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state the details of the work done by the Industrial Panel for Paper and Pulp Industry and the specific recommendations so far made by the Panel?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): A statement is placed on the Table of the House.

STATEMENT

The Panel for Paper and Pulp Industries was constituted in 1957 to advise Government on problems connected with the development of the Paper Industry. The Panel has set up 4 sub committees to deal with the following matters:—

1. Assessment of Raw material resources.
2. Manufacture of Paper Mill Machinery and spares.
3. Compilation and exchange of technical data and utilization waste paper arising in the country.
4. Assessment of demand.

The following recommendations have been made from time to time:—

1. No new unit or expansion for Pulp and Paper manufacture based on bamboo should be permitted except in Assam, Mysore, Madras and Kerala, unless commitments previously made are released by the revocation of licences granted under the Industries Act. New resources of bamboos and

other raw materials are indicated in the proposals.

2. The progress of implementation of licensed schemes should be followed up. If no tangible results are shown by a licensee within a reasonable period, Government should take steps to revoke the licence and re-allocate the capacity to other interested parties.

3. The Railway Board be requested to examine the question of movements and take immediate measures to upgrade, if necessary, the priority now given to the Paper Industry in order to ensure optimum supplies of raw materials to the various industrial units concerned and to provide facilities for cross movement of bamboo where this is unavoidable to ensure that the mills continue in operation all the time.

4. Contractor Leases should be loaded (i.e. should include a specific stipulation) in order to ensure supplies of bamboo upto a specified extent and at a stipulated price to individual Paper Mills.

5. The possibility of making available fallow land to Paper Mills on long term lease to enable to take up plantation of suitable species of fast growing cellulose raw materials, should be examined.

6. A condition should be imposed in respect of future paper machines (to be ordered) for the manufacture of ordinary grades of printing, writing and wrapping papers, that the dekle (width) of Paper machine the fixed in such a way that Paper of 130" trim could be manufactured.

7. In view of the tight foreign exchange position, imports of paper being drastically cut, specific cases for the manufacture of speciality papers and the import of requisite plant and equipment should be considered by Government.

8. Metric standards should be adopted in the marketing of paper.